

(28)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

ORIGINAL-APPLICATION-NO.537-of-1994

DATE-OF-ORDER:-4th-March,-1997

BETWEEN:

Ch.SINGAIAH

.. APPLICANT

AND

1. The Chairman,  
Department of Atomic Energy,  
C.S.Marg, Bombay 400 039,
2. The Additional Secretary (Cadre Authority),  
Dept. of Atomic Energy, Bombay-39,
3. The Dy.Establishment Officer,  
Baba Atomic Research Centre,  
Personnel Division, Recruitment Section,  
Bombay \400 085,
4. The Chief Executive,  
Nuclear Fuel Complex,  
Dept. of Atomic Energy,  
Hyderabad, 500762.

.. RESPONDENTS

COUNSEL FOR THE APPLICANT: Mr.V.VENKATESWARA RAO

COUNSEL FOR THE RESPONDENTS: Mr. V.BHIMANNA, Addl.CGSC

CORAM:

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

HON'BLE SHRI B.S.JAI PARAMESHWAR, MEMBER (JUDL)

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.))

Heard Mr.Rajamalliah for Mr.V.Venkateswara Rao,  
learned counsel for the applicant and Mr.V.Bhimanna,  
learned standing counsel for the respondents.

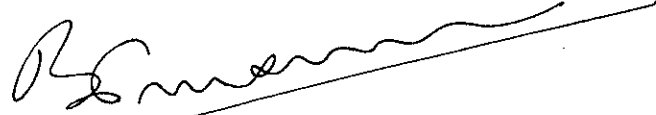
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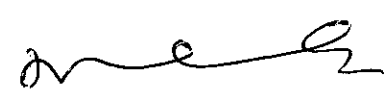
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2. This OA is filed praying for declaration that holding of interview as a part of selection process for the post of APOs/AAOs in the 11th Centralised Examination announced by R-3 vide notification dated 1.10.1993 is illegal, arbitrary, unconstitutional, ultravires, without jurisdiction and competence and for further consequential direction to the competent authority to prepare a panel of reference to the results of the written examination, confidential records and seniority alone and make appointment to the said posts with all consequential benefits such as seniority, promotion etc.

3. When the learned counsel for the applicant submitted that he is not pressing this OA.

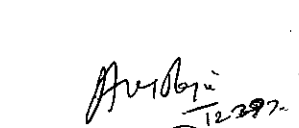
4. In view of the above submission, the OA is dismissed as not pressed. No order as to costs.

  
(B.S. JAI PARAMESHWAR)  
MEMBER (JUDL.)

  
(R. RANGARAJAN)  
MEMBER (AMDN.)

DATED: 4th-March, -1997  
Dictated in the open court.

vsn

  
D.R. (J)

①  
11/4/97

TYPED BY

②

CHECKED BY

COMPOSED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A).

THE HON'BLE SHRI B.S. JAI PARAMESHWAR:  
M(J)

DATED: 4/3/97

ORDER/JUDGEMENT

R.A./C.P/M.A.No.

in  
O.A.No. 537/94

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED ✓

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

केन्द्रीय प्रशासनिक अधिकरण Central Administrative Tribunal ब्रेक/DESPATCH 24 MAR 1997 हैदराबाद ब्याच HYDERABAD BENCH
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